

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4078 of 2020

Subham Kumar @ Subham @ Golu **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Vikash Kumar, Advocate
For the State : Mr. Satish Prasad, A.P.P.

02/29.07.2020 Heard Mr. Vikash Kumar, learned counsel for the petitioner and Mr. Satish Prasad, learned A.P.P. for the State.

So far as defect no. 5 (e) is concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards defect no. 9 (i) is concerned the same is ignored.

The petitioner is an accused in connection with R.I.T P.S. Case No. 7/2020, corresponding to POCSO Case No. 20 of 2020.

The petitioner was suspected to have enticed away the daughter of the informant for the purpose of marriage.

In the 164 Cr.P.C. statement of the victim she has stated that she was having a love affair with the petitioner and both had gone to Delhi where they had solemnized marriage. The petitioner is in custody since 12.03.2020.

Regard being had to the statement of the victim recorded u/s 164 Cr.P.C., the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional District Judge-I-cum-Special Judge POCSO Act at Seraikella in connection with R.I.T P.S. Case No. 7/2020, corresponding to POCSO Case No. 20 of 2020.

(R. Mukhopadhyay, J.)